NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1153/(MAH)/2017 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.09.2017

NAME OF THE PARTIES:

Bell Finvest (India) Limited

V/s.

Intercon Container Survey & Commodities Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

<u>S.</u>	No. NAME	DESIGNATION	SIGNATURE
1.	VINITH	Coursel for the Politioner	1.
2	BY ANIRVOH FURVSOTHOMON	Adv. por the Petitioner 515 Proveenting	A

CP No. 1153/I&BP/NCLT/MB/MAH/2017

The Petitioner's Counsel is present. Corporate Debtor's Counsel is absent.

Though last time Corporate Debtor's Counsel was present saying that they would try for an amicable settlement between the Petitioner and Corporate Debtor, now this Petitioner's Counsel has filed a letter dated 22.08.2017 addressed to the Financial Creditor disputing the interest part claimed by the Petitioner herein. The unfortunate part is that Corporate Debtor's Counsel is not present today to justify the ground he has taken up in the letter addressed to the Petitioner.

List this matter on 19.09.2017 with a direction to the Corporate Debtor's Counsel to argue the case on next date of hearing, failing which this application would be disposed of basing on the submissions of the Petitioner's side.

List this matter for hearing ion 19.09.2017.

Sd/-V. NALLASENAPATHY

Member (Technical)

Sd/-B.S.V. PRAKASH KUMAR Member (Judicial)